

(31)

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-413/2000 in
OA-252/2000

New Delhi this the 16th day of February, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

1. Sh. Narendra Singh,
S/o Sh. Chandi Singh,
R/o H.No.E-435, Mukta Bhawan,
Main Road, Bhajanpura,
Khajuri Colony,
Delhi-94.
2. Sh. Mukesh Kumar,
S/o Sh. Om Prakash,
R/o B-716, Indra Nagar,
Bapu Dham, Chanakyapuri,
New Delhi. Petitioners

(through Sh. U. Srivastava, Advocate)

Versus

1. Sh. S. Nayar,
Secretary, Ministry of Petroleum
& Natural Gas,
Shastri Bhawan,
New Delhi.
2. Sh. Har Pal Singh,
Under Secretary,
Govt. of India,
Ministry of Petroleum &
Natural Gas, Shastri Bhawan,
New Delhi. Respondents

(through Mrs. P.K. Gupta, Advocate)

Order (Oral)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides on CP-413/2000.

2. By the Tribunal's order dated 16.05.2000
respondents have been directed to consider the
cases of applicants for re-engagement as and when

2

32

work becomes available.

3. It is not denied that pursuant to the aforesaid order dated 16.05.2000, applicants were offered appointment and we are informed that three out of four applicants had rejoined duties but were subsequently disengaged in January 2001 owing to lack of work, as contended by respondents.

4. Now that the hot weather season is approaching, and by the Tribunal's order dated 16.05.2000 respondents have been directed to engage applicants as and when work becomes available, we would expect that their claims for re-engagement would be considered by respondents for the ensuing hot weather season.

5. With the aforesaid observations, CP-413/2000 dropped. Notices discharged.

A Vedavalli

(Dr.A. Vedavalli)
Member(J)

S.R. Adige
(S.R. Adige)
Vice-Chairman(A)

/vv/